

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI  
Present: Tmt. T. Sindhumathi M.L.,  
Judicial Magistrate, Vadipatti  
Dated this the 14th day of August 2020  
Cr.No.11/2020  
Cr.M.P.No.1404/2020

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Ramkumar (Aged 33/2020)  
S/o. Muthu

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Petitioner/Accused

/Vs/

State through the Inspector of Police,  
AWPS Samayanallur PS.Cr.No.11/2020  
U/s.498(A),406, 506(ii) IPC

....

Respondent/Complainant

**Accused Remanded on 01.08.2020**

This Bail petition U/s.437 Cr.P.C filed by Tr.M.Ramkumar Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is innocent and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the accused person demanded dowry, harassed, tortured and given the life thread to the defacto complainant. Hence the case is in preliminary stage of investigation and if he released on bail, he will commit the same type of offence and tamper with the evidence and witnesses also will be absconded, hamper the investigation. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and the accused person is remanded in judicial custody from 01.08.2020, Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 4 weeks from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.

2. After that the accused should appear before the respondent police station, AWPS-Samayanallur PS daily Morning at 10.00 AM and Evening at 5.00 PM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 14<sup>th</sup> day of Aug 2020.

/sd/ T. Sindhumathi  
Judicial Magistrate,  
Vadipatti.